

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/s K V AROMATICS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	K V Aromatics Private Limited
2.	Date of incorporation of corporate debtor	03-05-2005
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U72200DL2005PTC135756
5.	Address of the registered office and principal office (if any) of corporate debtor	621/9 First Floor 18 Quarter Vishwas Nagar Shahdara Delhi East Delhi- 110032
6.	Insolvency commencement date in respect of corporate debtor	15-03-2022 (Period from 15-03-2022 to 12-04-2022 excluded by NCLT vide order dated 12-04-2022)
7.	Estimated date of closure of insolvency resolution process	11-09-2022 (180 days from the Insolvency Commencement date)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Anil Kohli Reg. No. IBBI/IPA-001/IP-P00112/2017-18/10219
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Add: ARCK Resolution Professional LLP, 409, 4th Floor, Ansal Bhawan, 16 K G Marg, Connaught Place, New Delhi-110001 Email: insolvency@arck.in
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Add: ARCK Resolution Professional LLP, 409, 4th Floor, Ansal Bhawan, 16 K G Marg, Connaught Place, New Delhi-110001 Email: insolvency@arck.in, Ph-011-45101111
11.	Last date for submission of claims	26-04-2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es) - NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. NA 2. NA 3. NA

14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web http://ibbi.gov.in/downloadform.html , Physical Address: Same as Point No 10.	Link:
-----	---	--	-------

**NA – NOT APPLICABLE*

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the M/s K V Aromatics Private Limited on 15-03-2022. (Period from 15-03-2022 to 12-04-2022 excluded by NCLT vide order dated 12-04-2022).

The creditors of M/s K V Aromatics Private Limited, are hereby called upon to submit their claims with proof on or before 26-04-2022 to the interim resolution professional at the address/mail id mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [NA] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Anil Kohli
Interim Resolution Professional
Date: 13.04.2022
Place: New Delhi

FORM A PUBLIC ANNOUNCEMENT (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016) FOR THE ATTENTION OF THE CREDITORS OF M/s K V AROMATICS PRIVATE LIMITED	
Relevant Particulars	
1. Name of corporate debtor	KV Aromatics Private Limited
2. Date of incorporation of corporate debtor	03-05-2005
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Delhi
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U72200DL2005PTC135756
5. Address of the registered office and principal office (if any) of corporate debtor	621/9 First Floor 18 Quarter Vishwas Nagar Shahdara Delhi East Delhi- 110032
6. Insolvency commencement date in respect of corporate debtor	15-03-2022 (Period from 15-03-2022 to 12-04-2022 excluded by NCLT vide order dated 12-04-2022)
7. Estimated date of closure of insolvency resolution process	11-09-2022 (180 days from the Insolvency Commencement date)
8. Name and registration number of the insolvency professional acting as interim resolution professional	Name: Anil Kohli Reg. No. IBB/IPA-001/1P-P00112/2017-18/10219
9. Address and e-mail of the interim resolution professional, as registered with the Board	Add: ARCK Resolution Professional LLP, 409, 4th Floor, Ansal Bhawan, 16 K G Marg, Connaught Place, New Delhi-110001 Email: insolvency@arck.in
10. Address and e-mail to be used for correspondence with the interim resolution professional	Add: ARCK Resolution Professional LLP, 409, 4th Floor, Ansal Bhawan, 16 K G Marg, Connaught Place, New Delhi-110001 Email: insolvency@arck.in, Ph-011-45101111
11. Last date for submission of claims	26-04-2022
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es) - NA
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. NA 2. NA 3. NA
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web Link: http://ibbi.gov.in/downloadform.html , Physical Address: Same as Point No 10.

***NA - NOT APPLICABLE**
Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the M/s K V Aromatics Private Limited on 15-03-2022. (Period from 15-03-2022 to 12-04-2022 excluded by NCLT vide order dated 12-04-2022).
The creditors of M/s K V Aromatics Private Limited, are hereby called upon to submit their claims with proof on or before 26-04-2022 to the interim resolution professional at the address/mail id mentioned against entry No. 10.
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.
A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class [NA] in Form CA. Sd/-
Submission of false or misleading proofs of claim shall attract penalties. Anil Kohli
Date : 13-04-2022, Place : New Delhi
Interim Resolution Professional

APPENDIX IV
[See rule 8 (1)]
POSSESSION NOTICE
(for immovable property)

Whereas,

The undersigned being the Authorized Officer of **INDIABULLS HOUSING FINANCE LIMITED (CIN:L65922DL2005PLC136029)** under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated **26.08.2021** calling upon the Borrower(s) **YATIN GUPTA (CO-BORROWER, SON AS WELL AS LEGAL HEIR OF LATE RAM NIWAS GUPTA) C/o. VAISHNO TRADING CO., JATIN GUPTA (CO-BORROWER, SON AS WELL AS LEGAL HEIR OF LATE RAM NIWAS GUPTA) C/o. VAISHNO TRADING CO., JIWAN LATA GUPTA (CO-BORROWER, WIFE AS WELL AS LEGAL HEIR OF LATE RAM NIWAS GUPTA) C/o. VAISHNO TRADING CO. AND TARUN GUPTA (CO-BORROWER, SON AS WELL AS LEGAL HEIR OF LATE RAM NIWAS GUPTA) C/o. VAISHNO TRADING CO.** to repay the amount mentioned in the Notice being **Rs.1,83,93,736.86 (Rupees One Crore Eighty Three Lakhs Ninety Three Thousand Seven Hundred Thirty Six And Paise Eighty Six Only)** against **Loan Account No. HLAPLAJ00158511** as on **25.08.2021** and interest thereon within 60 days from the date of receipt of the said Notice.

The Borrower(s) having failed to repay the amount, Notice is hereby given to the Borrower(s) and the public in general that the undersigned has taken **symbolic possession** of the property described herein below in exercise of powers conferred on him under Sub-Section (4) of Section 13 of the Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on **08.04.2022**

The Borrower(s) in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of **INDIABULLS HOUSING FINANCE LIMITED** for an amount of **Rs.1,83,93,736.86 (Rupees One Crore Eighty Three Lakh Ninety Three Thousand Seven Hundred Thirty Six And Paise Eighty Six Only)** as on **25.08.2021** and interest thereon.

The Borrowers' attention is invited to provisions of Sub-Section (8) of Section 13 of the Act in respect of time available, to redeem the Secured Assets.

DESCRIPTION OF THE IMMOVABLE PROPERTY

HOUSE NO. D-52, BLOCK-D, MEASURING 172.14 SQ. MTRS., WHEREIN COVERED AREA OF GROUND FLOOR IS 114.62 SQ. MTRS., AND 1ST FLOOR COVERED AREA IS 114.83 SQ. MTRS., (TOTAL COVERED AREA OF BOTH FLOORS IS 229.45 SQ. MTRS.) SITUATED AT SECTOR 12, T.H.A RESIDENTIAL COLONY, CHANDRA NAGAR, TEHSIL AND DISTRICT GHAZIABAD-200111, UTTAR PRADESH.

BOUNDED AS:-

EAST : PLOT NO.53 WEST : PLOT NO.51
NORTH : 40 FEET WIDEROAD SOUTH : PLOT NO.56 AND 57

Date : 08.04.2022 Sd/-
Place: GHAZIABAD Authorised Officer
INDIABULLS HOUSING FINANCE LIMITED

सहयोग विश्व में शांति,
बनाने में अत्यंत

राजनाथ सिंह, रक्षा मंत्री



मेरा लक्ष्य केवल चुनाव लड़ना नहीं बल्कि जनता
की सेवा करना भी है।

— हार्दिक पटेल, कांग्रेस नेता, गुजरात

नई दिल्ली। बुधवार • 13 अप्रैल • 2022

सहारा = www.rashtriyasahara.com

(रुपये)	
निविदा बोली प्रस्तुत करने और निविदा खोलने की तिथि और समय	06.05.2022 को 15:00 तक।
वेबसाइट विवरण जहाँ निविदा दस्तावेजों का पूरा विवरण देखा जा सकता है।	निविदा www.ireps.gov.in वेबसाइट पर उपलब्ध
उम्मीदवारों को ई-टेंडर प्रणाली में भाग लेने के लिए भारतीय रेलवे ई-प्रोक्योरमेंट सिस्टम EPSS साइट यानी www.ireps.gov.in के अंतर्गत पंजीकृत होना चाहिए। सभी नियमों और शर्तों के लिए कृपया निविदा दस्तावेज देखें। नैतिकता निविदाएँ स्वीकृत नहीं की जायेंगी। निविदा दस्तावेज और बयाना की लागत केवल नेट बैंकिंग या भुगतान गेटवे के माध्यम से कार्य होगी।	819/22
साहसों की सेवा में मुस्कान के साथ	

अंधेरी (पश्चिम), मुम्बई-400069.
तम बुद्ध नगर - 201304 (उ.प्र.)



12 के प्रावधानों के तहत बिक्री के लिए संपत्ति

जो कि सुरक्षा और पुनर्निर्माण और सुरक्षा ब्याज अधिनियम, 2002 (सरफेसी अधिनियम, 2002) का समस्त शेष एवं सम्पूर्ण भाग को कब्जे में ले लिया है प्राधिकृत अधिकारी को सुरक्षित इच्छुक पार्टी से बिक्री की प्रस्ताव प्राप्त हुई है। अब, प्राधिकृत अधिकारी सुरक्षा ब्याज में है। खाते का विवरण इस प्रकार है:

जमा (EMD)	कुल बकाया ऋण राशि दिनांक 31-03-2022 को	सुरक्षित संपत्ति का विवरण
10/-	₹. 7,82,209/- (रु. सात लाख दो हजार दो सौ नौ मात्र)	संपत्ति के संपूर्ण एवं शेष भाग, खसरा नं. 2446 के भाग पर मकान, बालाजी विहार, वार्ड नं. 10, कस्बा दादरी, तह. दादरी, जिला गौतमबुद्ध नगर, उ.प्र. - 203207. चतुर्-सीमा: पूर्व: अन्य प्लाट, पश्चिम: 12 फीट चौड़ी सड़क, उत्तर: अन्य प्लाट, दक्षिण: अन्य प्लाट

पर नीलाम करेगा। एचएफएल संपत्ति पर लंबित किसी भी देनदारी के लिए जिम्मेदार अधिकार सुरक्षित रखता है और बिक्री सुरक्षित लेनदार द्वारा पुष्टि के अधीन होगी। ना राशि जमा करना होगा और सुरक्षित ऋण-दाता द्वारा ऑफर की स्वीकृति की तारीख को यह ध्यान रखना है कि निर्दिष्ट समय के भीतर उसके द्वारा शेष राशि के भुगतान की गी।

प से उचाकर्ता (ओं), सह उचाकर्ता(ओं), जमानतदार(ओं) को दिया जाता है कि उपर सिंग फायनैस लिमिटेड (एचएफएल) सुरक्षित लेनदार, के प्राधिकृत अधिकारी द्वारा जमानत लिमिटेड की बकाया राशि के आधार पर बेचा जाएगा, बिक्री की तारीख से पहले

1/- से अधिक कीमत पर गिरवी संपत्ति / सुरक्षित संपत्ति खरीदने के लिए तैयार है, तो त करना होगा, एचएफएल उसे प्राथमिकता देगा। यदि ऋणी, सह-ऋणी सुरक्षित मूल्य ₹. 6,50,000/- पर संपत्ति की बिक्री को आगे बढ़ाएगा।

सही/- प्राधिकृत अधिकारी
आधार हाउसिंग फाइनेंस लिमिटेड

प्रत्येक (कामक) विवरण	
फॉर्म-ए सार्वजनिक घोषणा भारतीय विवाला एवं शोधन अक्षमता बोर्ड (कॉर्पोरेट व्यक्तियों हेतु विवाला प्रस्ताव प्रक्रिया विनियमावली, 2016 के विनियम 6 के अधीन) मैसर्स के बी एरोमेटिक्स प्रा. लि. के लेनदारों के ध्यानकर्षण हेतु	
प्रासंगिक विवरण	
1. कॉर्पोरेट ऋणी का नाम	के बी एरोमेटिक्स प्रा. लि.
2. कॉर्पोरेट ऋणी के गठन की तिथि	03.05.2005
3. प्राधिकरण जिसके अधीन कॉर्पोरेट ऋणी गठित/पंजीकृत है	रजिस्ट्रार ऑफ कंपनियों, दिल्ली
4. कॉर्पोरेट ऋणी की कॉर्पोरेट आईडी/टीसीसी/सीएनआई/पहचान संख्या	U72200DL2005PTC135758
5. कॉर्पोरेट ऋणी के पंजीकरण कार्यालय तथा प्रधान कार्यालय (यदि कोई) का पता	621/9 प्रथम तल 18 क्वार्टर विश्वास नगर शाहबाद दिल्ली ईस्ट दिल्ली-110032
6. कॉर्पोरेट ऋणी के सम्बन्ध में विवाला आरम्भ तिथि	15.03.2022 (दिनांक 15-03-2022 से 12-04-2022 तक की अवधि को एनसीएलटी के आदेश दिनांक 12-04-2022 के द्वारा माहूर रखा गया है)
7. विवालापन संकल्प प्रक्रिया को बंद करने की अनुमानित तारीख	11.09.2022 (इससे पूर्व प्रारंभ होने की तिथि से 180 दिन)
8. अंतरिम समाधान पेशेवर का नाम, पता, ई-मेल पता और पंजीकरण क्रमांक	नाम: श्री अनिल कोहली पंजी. नं. IBBI/PA-001/IP-P00112/2017-18/10219 पता: एआरसीके रिजोल्यूशन प्रोजेक्ट्स एलएलपी, 409, चतुर्थ तल, अंसल भवन, 16 के जी मार्ग, कनीट प्लेस, नई दिल्ली-110001, ई-मेल: insolvency@arck.in
9. अंतरिम समाधान पेशेवर का पता और ईमेल पता जो संपत्ति के पास पंजीकृत हो	पता: एआरसीके रिजोल्यूशन प्रोजेक्ट्स एलएलपी, 409, चतुर्थ तल, अंसल भवन, 16 के जी मार्ग, कनीट प्लेस, नई दिल्ली-110001, ई-मेल: insolvency@arck.in फोन: 011-45101111
10. अंतरिम समाधान पेशेवर के साथ पत्राचार के लिए उपयोग किए जाने वाला पता और ई-मेल	पता: एआरसीके रिजोल्यूशन प्रोजेक्ट्स एलएलपी, 409, चतुर्थ तल, अंसल भवन, 16 के जी मार्ग, कनीट प्लेस, नई दिल्ली-110001, ई-मेल: insolvency@arck.in फोन: 011-45101111
11. बावों के निवेदन की अंतिम तिथि	26.04.2022
12. धारा 21 के उपपारा (6ए) के खंड (बी) के तहत लेनदारों की कक्षाएं, यदि कोई हों, अंतरिम संकल्प पेशेवर द्वारा निर्धारित	क्लास(सी) का नाम: लागू नहीं
13. विवालापन पेशेवरों के नाम एक वर्ग में लेनदारों के अर्जित प्रतिनिधि के रूप में कार्य करने के लिए पहचाने जाते हैं (प्रत्येक वर्ग के लिए तीन नाम)	1. लागू नहीं 2. लागू नहीं 3. लागू नहीं
14. (क) प्रासंगिक फॉर्म और (ख) अधिकृत प्रतिनिधियों का विवरण यहाँ उपलब्ध है	वेब लिंक: http://bbi.gov.in/downloadform.html भौतिक पता: वाइट नं. 10 के अनुसार
लागू नहीं	
इस प्रकार नोटिस दिया गया है कि माननीय राष्ट्रीय कंपनी विधि अधिकरण ने 15.03.2022 को मैसर्स के बी एरोमेटिक्स प्रा. लि. के खिलाफ कॉर्पोरेट विवालापन प्रस्ताव प्रक्रिया शुरू करने का आदेश दिया है। (दिनांक 15-03-2022 से 12-04-2022 तक की अवधि को एनसीएलटी के आदेश दिनांक 12-04-2022 के द्वारा माहूर रखा गया है)	
मैसर्स के बी एरोमेटिक्स प्रा. लि. के डेबिटर्स को 26.04.2022 को या उससे पहले अपने बावों का समूह प्रस्तुत करने के लिए कहा जाता है, जो एंटी नं. 10 में उल्लिखित पते पर अंतरिम समाधान पेशेवर को देना है।	
विवालापन लेनदार केवल इलेक्ट्रॉनिक साधनों से बावों का समूह जमा करेंगे। अन्य लेनदारों समेत परिचालन लेनदारों को पोस्ट द्वारा या इलेक्ट्रॉनिक माध्यमों द्वारा या व्यक्तिगत रूप से बावों का समूह जमा कर सकते हैं।	
एंटी नं. 12 के तमाम सुवीकृत एक वर्ग से संबंधित एक निवृत्त लेनदार, क्लास (लागू नहीं) धर्म से ए में अधिकृत प्रतिनिधि के रूप में कार्य करने के लिए एंटी नं. 13 के तमाम सुवीकृत तीन विवालापन पेशेवरों में से अधिकृत प्रतिनिधि की अपनी परसं का संकेत देना।	
बावों के हटाने का आग्रह समूह जमा करने से जुर्माना आकारित होगा।	
तिथि: 13.04.2022, स्थान: नई दिल्ली	
अंतरिम समाधान पेशेवर	